

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 850 of 2019

IN THE MATTER OF:

S.P. Coal Resources Pvt. Ltd.

...Appellant

Vs

Indus FILA Ltd. & Ors.

...Respondents

Present:-

**For Appellant:- Mr. Gautam Shivshankar and Mr. Shantanu Singh,
Advocates**

**For Respondent:-Ms. Supriya Jain and Mr. Tushar Mudgal, Advocates for RP
Mr. Yugank Goel and Ms. Vanika Gupta, Advocates.**

O R D E R

19.03.2020 Heard the counsel for the Parties in terms of orders dated 27th February, 2020 wherein learned counsel for the Appellant submitted that modified Resolution Plan has been under consideration before the Adjudicating Authority.

When the matter was taken up learned counsel for the Respondent No. 4 placed the order passed in I.A. No. 567/2019, I.A. No. 22/2020 and I.A. No. 138/2020 in CP(IB) No. 136/BB/2017 wherein learned Adjudicating Authority disposed of the I.As with following directions:-

- “i. All Members of the Monitoring Agency, the Erstwhile Members of COC, and the Resolution Applicant are permitted to enter into the proposed settlement Agreement (consent terms) in order to implement the terms and conditions of the Resolution Plan, as finally approved by the Adjudicating Authority vide order dated 10.05.2019 passed in C.P. (IB) No. 136/BB/2017.
- ii. All the parties are directed, to carry out their respective responsibilities bonfidelly, in consonance with the Resolution

plan, as approved, subject the present agreement proposed to be entered into for successful implementation of Resolution Plan."

In view of the facts that the Appeal to be heard on merits on the next date. Due to 'Covid-19' only urgent matters are taken.

List the Appeal 'For Admission (After Notice)' on **22th April, 2020**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

RN/BM